

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : **260/MP/2020**

Subject : Petition under Regulation 35(30)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of security expenses from 1.4.2019 to 31.3.2024.

Date of Hearing : 25.6.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Delhi Transco Ltd & Ors (DTL)

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Mr. Ravi Nair, Advocate, PGCIL
Mr. S.S Raju, Petitioner, PGCIL
Mr. V.C Shekhar, Petitioner, PGCIL

Record of Proceedings

The matter was called out for hearing.

2. Learned counsel for the Petitioner submitted that the instant petition is filed for approval of the estimated security expenses for the period from 1.4.2019 to 31.3.2024 along with the Interest on Working Capital. She further submitted that in the truing petitions filed/ being filed for the 2019-24 tariff period, security expenses are not being claimed and it is being prayed that a separate petition will be filed before the Commission for claiming the overall security expenses as envisaged in the 2019 Tariff Regulations. Accordingly, the security expenses are being claimed separately on consolidated basis through this petition.

3. The learned counsel for the Petitioner submitted that the Petitioner has estimated the security expenses for the 2019-24 tariff period based on the Audited costs for 2018-19 which are escalated for five years @3.52% as provided in the 2019 Tariff Regulations. She submitted that the details of security expenses incurred during FY 2018-19 region-wise for AC and HVDC sub-stations and the type of security deployed (General security or CISF) have been provided in the instant petition. The reasons for deployment of CISF at sub-stations/ HVDC installations along with list of existing sub-stations where CISF is deployed at present as additional security have



also been submitted in the instant petition. The security expenses claimed for 2019-20 and 2020-21 are on an actual basis and for 2021-22, 2022-23 and 2023-24, it is on a projected basis which shall be subject to true up at the end of the tariff period.

4. Learned counsel for the Petitioner submitted that the information sought vide Record of Proceeding (ROP) dated 6.8.2020 has been filed vide affidavit dated 27.8.2020. She submitted that none of the Respondents have filed reply in the matter.

5. In response to the query of the Commission as to how the said expenses will be apportioned between the beneficiaries, learned counsel submitted that the security expenses of HDVC sub-stations will be shared as a national component and AC sub-stations may be shared on a regional basis. She further submitted that up to 1.11.2020, it will be shared as per the 2019 Tariff Regulations and after 1.11.2020, it will be shared as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

6. After hearing the Petitioner, the Commission reserved the order in the Petition.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

